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**IN THE HIGH COURT OF DELHI AT NEW DELHI**

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W.P.(C) 5749/2023

ASHWINI KUMAR UPADHYAY

..... Petitioner

Through: Petitioner-in-person.

versus

UNION OF INDIA & ORS.

..... Respondents

Through:

Mr. Chetan Sharma, ASG with Mr. Apoorv Kurup, CGSC with Mr. Amit Gupta, Mr. Saurabh Tripathi, Mr. Vikramaditya Singh, Mr. Ghanshyam Jha, Ms. Apoorva Jha and Mr. Shivansh Dwivedi, Advocates for UOI.

Mr. Santosh Kr. Tripathi, Standing Counsel with Mr. Arun Panwar, Mr. Kartik Sharma, Mr. Pradyumn Rao, Mr. Rishabh and Ms. Prashansa Sharma, Advocates for GNCTD.

**CORAM:**

**HON'BLE THE CHIEF JUSTICE**

**HON'BLE MR. JUSTICE SANJEEV NARULA**

**ORDER**

**01.08.2023**

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1. After arguing at length, learned counsel for Petitioner, prays for withdrawal of the present petition with liberty to take recourse to other remedies, as are available under law.
2. Dismissed as withdrawn, with liberty as aforesaid.

**SATISH CHANDRA SHARMA, CJ**

**SANJEEV NARULA, J**

**AUGUST 1, 2023/d.negi**